

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:4108
ANSWERED ON:18.12.2012
COOKING OIL
Lagadapati Shri Rajagopal

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the present guidelines mandates domestic cooking oil companies to disclose only 70 per cent of the ingredients used in the manufacture of cooking oil;
- (b) if so, whether the domestic cooking oil manufacturing companies are mixing oil extracted from Bt. Cotton seeds to as much as 30 per cent exploiting this lacunae in the rules;
- (c) if so, the details thereof and the corrective steps proposed in this regard;
- (d) whether any adverse impact of use of cooking oil mixed with oil from Bt. Cotton seeds has been reported; and
- (e) if so, the details thereof and the reaction of the Government thereto?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a) to (c): No. Madam, as per information received from Food Safety and Standards Authority of India (FSSAI) , Ministry of Health & Family Welfare, Government has not given any guidelines to domestic cooking oil companies to disclose only 70 per cent of ingredients used in the manufacture of cooking oil.

(d): As per information received from Ministry of Environment and Forest Genetic Engineering Appraisal Committee, the apex committee, notified under the "Rules for the Manufacture, Use/Import/Export and Storage of Hazardous Micro Organisms/Genetically Engineered Organism or Cells,1989 of the Environment(Protection) Act,1986" has not received any reports on the adverse impact of use of cooking oil mixed with Bt. Cotton seed oil.

(e) Does not arise.